

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 2767/2021 In C.P. (IB)/3540(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2024**

**NAME OF THE PARTIES: Dr. Vijay Badhwar Vs. GRL Tires
Pvt Ltd**
IN THE MATTER OF
Park Chambers Ltd
V/s
GRL Tires Pvt Ltd

Section: 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 2767/2021:- Mr. Pankaj Joshi, Resolution Professional appeared in person. This application has been filed for liquidation of the Corporate Debtor. Resolution Professional submits that sole member i.e. Parth Chambers Limited have made a statement to withdraw the Company Petition under Section 12A of Insolvency and Bankruptcy Code, 2016. List the matter on **07.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

19.04.2024
Sushil

Sd/-

LAKSHMI GURUNG
Member (Judicial)